

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 856 of 2020

IN THE MATTER OF:

Karix Mobile Pvt. Ltd.

...Appellant.

Versus

Hungama Digital Media Entertainment Pvt. Ltd.

...Respondent.

Present:

For Appellant: Ms. Bhavika Tiwari, Advocate.

**For Respondent: Mr. Harsh Kaushik and Mr. Sachin Akhoury,
Advocates.**

ORDER
(Virtual Mode)

26.03.2021 Learned Counsel for Appellant wants time to file Rejoinder.

Rejoinder may be filed within two weeks.

Parties to file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within three weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **10th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)